

DISTRICT- SONITPUR

IN THE COURT OF MUNSIF NO. 1, SONITPUR, TEZPUR
PRESENT : Triza P Mazinder Baruah

Misc(J) Case no. 70 of 2022
(I/c with TS Case No. 70 of 2015)

Sl No. of Orders	Date	Order	Signature
	22.06.2022	<p>Both sides are represented.</p> <p>Vide petition no. 1340/22 supported by an affidavit, it is prayed that the Plaintiff no. 14 Khairul Islam expired; hence, her following legal heir be impleaded :-</p> <ol style="list-style-type: none">1. 14(a) Must. Rahima Khaton - Wife.2. 14(b) Rakib Islam - Son (Minor)3. 14(c) Sabikon Nehar - Daughter (Minor) <p>Heard. Perused.</p> <p>As per Order XXII Rule 3, when one of two or more opposite party dies and the right to suit does not survive to the surviving plaintiffs alone, the Court or an application made in that behalf shall implead the legal representative of the deceased plaintiff.</p> <p>In view, of the aforesaid position of law, the petition praying for impleadment of the legal heir (named above) of the deceased plaintiff no. 14 Khairul Islam is hereby allowed.</p> <p>B/A to take the necessary changes on record in red ink.</p> <p>The said petition is hereby allowed and disposed of.</p>	